[RAJYA SABHA]

THE DEPUTY CHAIRMAN: The notifications were issued today.

SHRI LAL K. ADVANJ: I understand. But as I said, if there is any urgency about it, at least, Members should be informed by a circular.

THE DEPUTY CHAIRMAN: We will see to it next time that the Members are informed.

MESSAGES FROM THE LOK SABHA

(1) The Terrorist Affected Areas (Special Courts) Amendment Bill, 1985

(2) The Essential Services Maintenance (Amendment) Bill, 1985

SECRETARY-GENERAL: Madam, I beg to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha;

1.

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am Directed to enclose the Terrorist Affected Areas (Special Courts) Amendment Bill, 1985, as passed by Lok Sabha, at its sitting held on the 19th August, 1985."

2.

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Essential Services Maintenance (Amendment) Bill, 1985, as passed by Lok Sabha at its sitting held on the 19th August, 1985."

Madam, I lay a copy each of the Bills on the Table of the House.

THE DEPUTY CHAIRMAN: The House is now adjourned till 11 A.M. tomorrow.

> The House then adjourned at six of the clock, iill eleven of the clock, on Tuesday, the 20th August, 1985.